

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**B.A. No. 3980 of 2020**

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Arun Kumar Mallick ... .. **Petitioner**  
**Versus**  
The State of Jharkhand ... .. **Opposite Party**  
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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
**Through- Video Conferencing**

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For the Petitioner : Mr. Anurag Kashyap, Advocate  
For the State : Mr. Tarun Kumar, A.P.P.  
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02/27.07.2020 Defects as pointed out by the office are ignored.

Heard Mr. Anurag Kashyap, learned counsel for the petitioner and Mr. Tarun Kumar, learned A.P.P. for the State.

The petitioner is an accused in connection with Bagbera P.S. Case No. 16 of 2020.

The motorcycle of the informant was stolen by thieves.

It appears that on the confession of co-accused Rohan Kumar Jha one stolen motorcycle was seized from the house of the petitioner.

However, taking into consideration the fact that the petitioner is in custody since 19.02.2020, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned Judicial Magistrate, 1<sup>st</sup> Class, Jamshedpur in connection with Bagbera P.S. Case No. 16 of 2020.

**(Rongon Mukhopadhyay, J.)**